(14)

NOTIFICATION

Home Department,
Mantralaya, Bombay-400 032,
Dated the 25th March 1981.

Prisons Act, 1894.

No.JLD 3277/307-PRS-4.- In exercise of the powers conferred by clause (5) of section 59 of the Prisons Act, 1894 (IX of 1894), in its application to the State of Maharashtra, and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the following rules further to amend the Maharashtra Prisons (Remission System) Rules, 1962, namely :-

1. These rules may be called the Maharashtra Prisons (Remission System) (Amendment) Rules, 1981.

2. In the Maharashtra Prisons (Remission System) Rules, 1962 (hereinafter referred to as "the principal rules"), in rule 13, for the words "the Inspector General and the State Government" the words "the Regional Deputy Inspector General of Prisons and the Inspector General of Prisons" shall be substituted.

3. In rules 15, 17, 22, 23 and 24 of the principal rules, for the words "Inspector General" wherever they occur, the words "Regional Deputy Inspector General" shall be substituted.

4. In rule 16 of the principal rules, for the portion beginning with the words "and the Inspector General" and ending with the figures and words "120 days in a year", the following shall be substituted, namely :-

", the Regional Deputy Inspector General and the Inspector General may each grant special remission to any prisoner not exceeding 30 days, 60 days and 90 days respectively, in a year".

5. For rule 21 of the principal rules, the following shall be substituted, namely :-

21. Report of special remission.- (1) The Superintendent shall, on or before the 15th of January and the 15th of July each year, forward to the Regional Deputy Inspector General a list in Form VII, of prisoners to whom special remissions have been granted by him and by the Regional Deputy Inspector General, as the case may be, during the period of six months from

1st July to 31st December and from 1st January to 30th June, immediately preceding the said dates.

(2) The Regional Deputy Inspector General shall examine the lists sent by the Superintedant and satisfy himself that the special remission granted by the Superintendent is in accordance with rule 14 and after making the corrections, if any, shall forward to the Inspector General a consolidated statement as in Form VIII by the 31st of January and the 31st of July of each year for the periods mentioned in sub-rule (1).

6. After Form VI appended to the principal rules, the following shall be substituted, namely :-

"F O R M - VII"

(Rule 21(1).

List of prisoners who are granted special remission during the last six months ending on _____ by the Superintendent _____ Prison.

| Sr. No. | Prisoner No. | Name of Prisoner | Whether eligible to ordinary remission or not. | Particulars of good work or performance of the prisoner for which the remission is granted and under which clause of rule 14. | By whom granted i.e. Superintendent, Regional Deputy Inspector General. | REMARKS |
|---|---|---|---|---|---|---|
| 1. | 2. | 3. | 4. | 5. | 6. | 7. |

(15)

FORM - VIII

( Rule 21(2) )

Consolidated statement about special remission granted to prisoners in the prisons in the _____ Region during the last six months ending on _____.

| Sr. No. | Name of Prisoner | Clause number of rule 14. | Number of prisoners who were granted special remission under column 3. | Remarks of the Regional Deputy Inspector General. |
|---|---|---|---|---|
| 1. | 2. | 3. | 4. | 5. |

By order and in the name of the Governor of Maharashtra,

M.S. Chitale.

Assistant Secretary to Government.

(P.T.O.)